

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8312/2016

(Arising out of impugned final judgment and order dated 18-12-2013 in CRLA No. 889/2005 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

SHIV KUMAR & ORS.

Respondent(s)

Date : 21-02-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mrs. Garima Prashad, A.A.G.
Mr. Adarsh Upadhyay, AOR
Mr. Aman Pathak, Adv.
Ms. Pallavi Kumari, Adv.
Mr. Ayush Dubey, Adv.

For Respondent(s) Ms. Vanshaja Shukla, AOR
Mr. Rishad Murtaza, Adv.
Mr. Abhishek Chatterjee, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Leave granted.

Learned counsel for the appellant pointed out that Respondent No.5 (Chheddu) has died.

(INDU MARWAH)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)